

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/TT/2019

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka Phase-I”.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and 18 others
- Parties present** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff for Tumkur (Pavagada) Pool-Hiriyur 400 kV D/C line along with associated bays and equipment at both ends under transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I. He submitted that tariff for the instant asset was initially claimed in Petition No. 2/TT/2018 on the basis of the anticipated COD as 30.9.2018 which was disposed by the Commission vide order dated 9.10.2018 as the asset was not completed and the petitioner was directed to file a fresh petition after the COD of the asset. Accordingly, the instant petition is filed after the said asset was put into commercial operation on 27.9.2018. He submitted that the instant asset was scheduled to be put into commercial operation on 2.12.2018 as per investment approval dated 2.4.2016. The instant asset was put into commercial operation on 27.9.2018 and accordingly there is no time over-run. He submitted that the estimated completion cost of ₹18488.24 lakh is within the approved FR cost of ₹21556.97 lakh. The petitioner further prayed for additional ROE of 0.5% in terms of Regulation 24 of the 2014 Tariff Regulations as all the elements covered in the transmission system were completed in time.

2. Learned counsel for TANGEDCO requested the Commission to direct the petitioner to provide all the documents based on which the bilateral billing is done and the



certificate of the Discoms for waiver of transmission charges and losses. He submitted that as per the minutes of 24th JCC meeting, only 600 MW of LTA was operationalised from 12.7.2018 and 400 MW from 28.9.2018. The petitioner has not stated any details about the generators who have commissioned in the Tumkur (Pavagada) UM Solar Park. He submitted that the Petitioner be directed to furnish how much LTA has been operationalized as on date. He submitted that as per Regulation 7 of the 2010 Sharing Regulations, the RE generators are required to submit a certificate from the concerned Discom(s) stating that the power is purchased from the RE generators to meet the Renewable Purchase Obligations (RPO) for availing waiver of transmission charges and losses. The petitioner has not provided any details of such RPO Certificate, list of generators who are eligible for waiver of transmission charges and losses. The said information was also not furnished by the petitioner in similar case in Petition No. 34/TT/2019 and the Commission vide ROP dated 18.11.2019 directed the petitioner to furnish the above details.

3. In response, the representative of the petitioner submitted that details of generation commissioned and the date of commissioning of the same have been furnished.

4. The Commission directed the petitioner to provide the following information on affidavit by 3.1.2020 with advance copy of the same to the respondents:-

- a) All the details based on which billing and RPO obligations for waiver of transmission charges and losses are ascertained and finalized by the petitioner including the details of RPO certificates and list of the generators which are eligible for waiver of transmission charges;
- b) The present status of solar generation associated with the instant asset and status of LTA operationalization.
- c) Details of year wise discharge of the initial spares.
- d) Legible copy of Audited Certificates.

5. The Commission directed the respondents to file their reply by 16.1.2020 and the petitioner to file rejoinder, if any, by 24.1.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

6. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

By order of the Commission

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(V. Sreenivas)
Dy. Chief (Law)

